

**IN THE INCOME TAX APPELLATE TRIBUNAL  
[ DELHI BENCH: 'F' NEW DELHI ]**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**AND**

**SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

**I.T.A. No. 7622/DEL/2019 (A.Y. 2014-15)**

Shri Rajesh Kumar Joon, C/o. Joon Transport Co., Vill.Tikri, Near Tikri Border Delhi – 110 041.  <b>PAN No. ADRPJ5828R</b> <b>( APPELLANT )</b>	Vs.	DCIT,  Circle : 42 (1)  New Delhi.  <b>( RESPONDENT )</b>
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**Assessee by :** **Shri Sidharth Saini,**  
**A. R.;**

**Department by :** **Ms. Beenu,**  
**Sr. D. R.;**

<b>Date of Hearing</b>	<b>23.02.2023</b>
<b>Date of Pronouncement</b>	<b>17.03.2023</b>

**ORDER**

**PER YOGESH KUMAR US, JM**

1. This appeal is filed by the assessee against the order dated 17.07.2019 of the Id. Commissioner of Income Tax (Appeals)-14

(hereinafter referred to CIT (Appeals) New Delhi, for assessment year 2014-15.

2. At the time of hearing the AR of the assessee by letter filed at the time of hearing along with Form No. 3 dated 15.04.2021 submitting that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact, we allow the assessee's request under The Direct Tax Vivad Se Vishwas Act, 2020 and dismiss the appeal.

5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : **17/03/2023**.

**Sd/-**  
**(PRADIP KUMAR KEDIA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(YOGESH KUMAR US)**  
**JUDICIAL MEMBER**

Dated : 17/03/2023

*\*MEHTA\**

Copy forwarded to :-

1. Appellant
2. Respondent
3. CIT

4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

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